

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).3939/2021  
(Arising out of impugned final judgment and order dated 21-05-2021  
in DBCRMSB(SOS) A No. 328/2021 passed by the High Court of  
Judicature for Rajasthan at Jodhpur)

ASHARAM @ ASHUMAL

Petitioner(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

(IA No.64148/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.64149/2021-EXEMPTION FROM FILING O.T. and IA  
No.64150/2021-EXEMPTION FROM FILING AFFIDAVIT )

Date : 31-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. R. Basant, Sr. Adv.  
Mr. Shekhar G. Devasa, Adv.  
Mr. Manish Tiwari, Adv.  
Mr. Shashi Bhushan Nagar, Adv.  
For M/S. Devasa & Co., AOR

For Respondent(s) Dr. Manish Singhvi, Sr. Adv.  
Mr. D. K. Devesh, AOR

Mr. Yusuf, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Mr. R. Basant, learned senior counsel instructed by Mr. Saurabh Ajay Gupta, Advocate on Record, appearing on behalf of the petitioner submits that the petitioner does not wish to proceed with the Special Leave Petition.

The Special Leave Petition is dismissed as not pressed for.

(MANISH ISSRANI)  
COURT MASTER (NSH)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)